

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 34 OF 2023
IN
ORIGINAL APPLICATION NO. 526 OF 2019

IN THE MATTER OF:-

MAHESH CHAND SAXENA

...APPLICANT

VERSUS

CENTRAL GROUND WATER BOARD

& ORS.

...RESPONDENTS

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NDOH:16.02.2026

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Date: 14.02.2026
New Delhi

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TABULAR NOTE ON BEHALF OF THE APPLICANT

MOST RESPECTFULLY SHOWETH:

1. That vide it's Order dated 11.09.2019 this Hon'ble Tribunal passed the following Order:-

"7 Accordingly, we direct that the suggestions of the Committee be acted upon. RWHS may not be installed close to storm water drains to avoid contamination of ground water in the process of recharging the ground water from the RWHS. Piezometers be installed near the RWHS for monitoring of ground water level and water quality of recharged water. Separators be installed to separate pollutants before recharging. Depth of the borewells should be at least 5m above the Static Water Table. Deficient RWHS be closed. 8.

8. In light of observations of the Committee, the Delhi Jal Board (DJB), Delhi Development Authority (DDA), Public Works Department (PWD), Delhi; New Delhi Municipal Corporation (NDMC) and South Delhi Municipal Corporation (SDMC) are directed to take appropriate remedial measures for mitigation."

2. That further vide it's Order dated 26.11.2025 this Hon'ble Tribunal had permitted the Applicant to point out the Non-Compliances by respondent authorities in a tabular form, which are follows:-

S.No.	Direction	Authority which needed to comply with the Order
1.	Accordingly, we direct that the suggestions of the Committee be acted upon. RWHS may not be installed close to storm water drains to avoid contamination of ground water in the process of recharging the ground water from the RWHS.	<p>DJB, DDA, NDMC, Baba Ambedkar Hospital, MCD, NHAI – Additional Submissions dated 30.11.2023 filed by the Applicant and Report of DPCC annexed with it as Annexure-A-1 may be perused in this regard.</p> <ul style="list-style-type: none"> • Order dated 01.12.2023 -Paras 2 and 3 – Order dated -12.02.2024- Para 3 – CGWA's role also examined. • Order dated 29.05.2024 & 16.01.2025 -Role of various agencies examined by the NGT. <p>In Additional Submissions dated 25.11.2025 at page 707 filed by the Applicant may very kindly be perused which shows non-compliance by the all the Respondents on the issue of RWHS installation. Wherever the RWHS installed has taken place it is in violation of directions dated 11.09.2019 issued by this Hon'ble Tribunal.</p>
2.	Piezometers be installed near the RWHS for monitoring of ground water	A perusal of para 6 at page 714 of the Additional Submissions dated 25.11.2025 filed by the Applicant may

	<p>level and water quality of recharged water Separators be installed to separate pollutants before recharging</p>	<p>very kindly be perused which shows non-compliance by the DJB with respect to installation of Piezometers. Till now, even after nearly 7 years of the Order to be executed not a single Piezometer has been installed by DJB. Each Department which is installing RWH system has to install Piezometer with RWH system in a radius of 1 sq. Km., Delhi is a area of 1500 sq.km therefore, 1500 Piezometers need to be installed but nothing has been done by the Respondents more particularly DJB.</p>
3.	<p>Depth of the borewells should be at least 5m above the Static Water Table.</p>	<p>In Additional Submissions dated 25.11.2025 at page 708, para B filed by the Applicant may very kindly be perused which states that most of recharge borewells are 100-200-400 feet deep from the water level. DJB is the main party answerable on this issue.</p>
4.	<p>Deficient RWHS be closed.</p>	<p>Each Department which has to install RWH system has to check working condition of RWHS systems. When the RWHS related work itself has not been</p>

		<p>done then this issue also remains unresolved.</p> <p>Those RWHS which are deficient are still working near the storm water drains and infact twice the number have been constructed and are working all across Delhi.</p> <p>On 25.04.2025 an Action Taken Report was filed by the DPCC-at Page 483 whereby DPCC has issued show cause notices for imposition of interim compensation of Rs. 5 lakhs and rectification of deficiencies in RWHS to DDA and MCD on 23.04.2025.</p> <p>A show cause dated 23.04.2025 was also issued to CGWA inter-alia, seeking policy guidelines for imposition of EC on defaulting entities for installing defective RWHS.</p> <p>A show cause dated 23.04.2025 was also issued to CPCB inter-alia, asking to provide Policy/guidelines for imposition of EC on defaulting entities for installing defective RWHS.</p> <p>But on field no action till date has been</p>
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		taken. Infact the situation has further worsened with the passage of time.
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3. Despite several opportunities Reply has not been filed by PWD, NHAI, NDMC, Dr. Bhim Rao Ambedkar Hospital.



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